IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 36512 OF 2025

Between:

1. G. Pragna, D/o G. Narasaiah, Aged about 19 years, Occ- Student R/o 3-13/43, Cheppial, Karimnagar
2. Panuganti Sai Sri Sarvagnya, D/o PV Suryanarayana Rao, Aged about 19 years, Occ- Student R/o 3-5-129/2/F, 104, Manasa Meadows Moula Ali, Secunderabad
3. Nimra Firdous, D/o S. Muzaffar, Aged about 19 years, Occ- Student R/o 4-115, Turkapally, Shamirpet Mandal, RR District
4. Sirikonda Varsha, D/o S. Srinivas, Aged about 20 years, Occ- Student R/o 1-3-131/48/1, Sastri Nagar, Nirmal, Nirmal District
5. Abida Heena Fazelhath, D/o Mohd. Rauf, Aged about 18 years, Occ- Student R/o 5-78/13/A, Lakshminagar Colony, Jedcherla
6. Rizwana, D/o Mohd. Ajeem, Aged about 21 years, Occ- Student R/o 1-14, Chandurthi, Karimnagar
7. M. Navya Reddy, D/o M. Thirupathi Reddy, Aged about 19 years, Occ- Student R/o 1-86 Tatipalli Mallial, Karimnagar
8. Itakala Nandini, D/o I. Venkanna, Aged about 21 years, Occ- Student R/o 30-292, Edulaguda, Miryalguda, Nalgonda
9. Sadhe Kirthana, D/o Sadhe Sreenaiah, Aged about 19 years, Occ- Student R/o 8-3-93/S, Peddabanda, Nalgonda
10. J.K Sai Dharahasini, D/o J. Srikanth, Aged about 20 years, Occ- Student R/o 1271, Pioneer Bazar, Bolaram, Hyderabad

...PETITIONERS

AND

1. Kaloji Narayan Rao University of Health Sciences Telangana, Warangal, rep by its Registrar
2. State of Telangana, rep. by its Principal Secretary, Health, Medical and Family Welfare Secretariat, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more in the nature of a Writ Of Mandamus declaring the inaction on the part of the Respondent University in not permitting the Petitioners to register and participate in the counselling process in the available vacant seats for the BHMS Admissions 2025-2026 under Management Quota being conducted by the Respondent University as being arbitrary and contrary to the provisions of Article 14 of Constitution Of India and consequently direct the Respondent University to conduct the counselling for the vacant seats for the BHMS admissions 2025-2026 under Management Quota,.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st Respondent University to permit the Petitioners to register and participate in the counselling process for the vacant seats to the BHMS admissions 2025-2026 Management Quota being conducted by the Respondent University, pending the present Writ Petition

Counsel for the Petitioners: SRI A. NARASIMHA RAO

Counsel for the Respondents: SRI T. SHARATH, S.C. FOR KNRUHS

Counsel for the Respondent No.2: SRI TANDRA RAMESH,
AGP FOR HEALTH, MEDICAL & FAMILY WELFARE

The Court made the following: ORDER

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.36512 of 2025

Dated: 01.12.2025

Between:

G.Pragnya and others

...Petitioners

and

Kaloji Narayana Rao University and another

...Respondents

Order:

Heard Mr. A.Narasimha Rao, learned counsel appearing for the petitioners; Mr. T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appearing for respondent No.1 (for short 'the University') and Mr. Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appearing for respondent No.2.

2. Petitioners got registered under the competent authority quota, but could not be included in the merit list for admission to

Under Graduate BHMS Course 2025-26 initiated by the University. They now want to get registration for participating in the counselling process for management quota 'B&C' category seats.

3. Learned counsel for the petitioners submits that the cut-off date for admission to Under Graduate BHMS Course 2025-26 has been extended, after the counselling for stray vacancies, upto 10.12.2025, by notification dated 29.11.2025. Therefore, the petitioners may be allowed to seek registration to participate in the counselling process for management quota 'B&C' category seats in the further round of counselling.

4. Learned Standing Counsel for the University submits that the petitioners should have registered under the management quota 'B&C' category by the cut-off date as per the notification. If the petitioners make any representation, it may be considered in accordance with law.

5. Having regard to the aforesaid facts and circumstances, we allow liberty to the petitioners to approach respondent No.1-University with a representation. If such a representation is made, respondent No.1- University would take a decision thereon, within a period of two days from the date of its receipt, in accordance with law.

6. It is made clear that we have not made any comments on the merits of the claim of the petitioners.

7. Accordingly, the instant Writ Petition is disposed of. No costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- M.JAWAHAR REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Registrar, Kaloji Narayan Rao University of Health Sciences Telangana, Warangal.
2. The Principal Secretary, Health, Medical and Family Welfare, State of Telangana, Secretariat, Hyderabad
3. One CC to SRI A. NARASIMHA RAO, Advocate [OPUC]
4. One CC to SRI T. SHARATH, S.C. for KNRUHS [OPUC]
5. Two CCs to GP for Health, Medical and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
6. Two CD Copies

MP
PSK

HIGH COURT

DATED:01/12/2025



ORDER

WP.No.36512 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

2/12/25